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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1193/1997

Wednesday, this the 21st May, 1997

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Virendra Pal Singh,
Typists, Optg. Branch,
Northern Railway Headquarters,
Baroda House,
New Delhi.

... Applicant

(By Shri Ashish Kalia, Advocate)

-Versus-

Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

... Respondent

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicant on admission.

According to the learned counsel, the applicant was given adhoc promotion because there was no post available for him on which he could be taken on regular basis. Subsequently he was regularised with effect from the initial date of appointment on adhoc basis. By the impugned show cause notice, he was called upon to show cause why that retrospective date may not be advanced to the date of vacancy in the quota. The learned counsel states that reply to the notice has been filed but the appointing authority has *not* taken any decision on the same.

In the circumstances aforesaid and in view of the fact that the decision of the employer is awaited, we are of the view that this application is premature and accordingly it is hereby summarily dismissed with liberty to the applicant to file fresh application if the employer takes any decision adverse to the interest of the applicant.



(K. M. Agarwal)
Chairman



(S. P. Biswas)
Member (A)

/as/